

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 109**  
**TA (Co. Act)- 32(PB)/2023**

**IN THE MATTER OF:**

Venkatraman Narayan Bhagwat

.... Petitioner/Applicant

v.

Dr.Acharya Laboratories Private  
Limited

.... Respondent

**Order Rule 16(d) NCLT, 2016**

**Order delivered on 01.09.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Adv. Bharadwaj S. Iyengar

For the Respondent : Ms. Pooja M. Saigal, Ms. Manorama Mohanty, Mr.  
Nipun Gupta, Mr. Simrat Singh Pasay, Adv. for  
R-1 to R-9

**ORDER**

Mr. Bharadwaj S. Iyengar, Ld. Counsel for the Applicant as well as Ms.  
Pooja M. Saigal, Ld. Counsel for the Respondent appears through VC.

Ld. Counsel for the Respondent seeks time to file a reply.

At request, list the matter on 20.10.2023.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

01.09.2023  
Shubham Pandya